

STATEMENT-II

S. No.	State	Bridge works ongoing as on 1.4.92	Bridge works ongoing as on 30.9.95	Bridge works completed during 92-96
1.	Andhra Pradesh	10	0	10
2.	Arunachal Pradesh	5	0	5
3.	Assam	31	16	15
4.	Bihar	24	21	3
5.	Delhi	1	0	1
6.	Goa	5	5	0
7.	Gujarat	23	8	15
8.	Haryana	1	1	0
9.	Himachal Pradesh	26	14	12
10.	J & K	0	0	0
11.	Karnataka	13	11	2
12.	Kerala	9	5	4
13.	Madhya Pradesh	42	15	27
14.	Maharashtra	45	5	40
15.	Manipur	3	3	0
16.	Meghalaya	9	2	7
17.	Nagaland	1	0	1
18.	Orissa	14	7	7
19.	Punjab	6	1	5
20.	Rajasthan	15	3	12
21.	Tamil Nadu	12	4	8
22.	Uttar Pradesh	16	11	5
23.	West Bengal	20	10	10
Total		331	142	189

[English]

Privatisation of PSUs.

310 SHRIMATI VASUNDHARA RAJE Will the Minister of INDUSTRY be pleased to state .

(a) whether the Government propose to privatise some of the public sector units.

(b) if so, the details thereof State-wise and

(c) if not, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) to (c) There is no proposal with the Government to privatise any public sector enterprise at present.

Kanyakumari-Mysore
National Highway

311 SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of SURFACE TRANSPORT be pleased to state

(a) whether any proposal for construction of a National Highway from Kanyakumari to Mysore via Kerala is under consideration of the Union Government and

(b) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) No, Sir

(b) Does not arise

Accidents by Red Line/Blue
line Buses

312 SHRI ANAND RATNA MAURYA : Will the Minister of SURFACE TRANSPORT be pleased to state

(a) whether attention of the Government has been drawn to the news item captioned "Youth died 32 injured as Blue Line bus overturns" appearing in the Times of India dated June 20, 1996.

(b) if so, the details thereof and action taken in the matter.

(c) the number of persons killed/injured by Redline and Blueline buses in Delhi during each of the last three years

(d) the reasons identified for such accidents;

(e) whether the rate of accidents by the above buses has shown a higher trend as compared to DTC buses during the above period.

(f) if so, the details thereof, and

(g) the steps proposed to be taken by the Government to minimise the accidents by private bus operators and also to ensure that these bus operators do not misbehave with passengers and do not over-charge for tickets?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) Yes, Sir

(b) As per information received from Delhi Traffic Police, on 19.6.96 at about 10.45 p.m. an accident involving a Blueline bus took place at outer Mehrauli Road - Andheria Mod in which one person died and 31 injured. The driver responsible for the accident was arrested and an FIR was registered at Police Station Mehrauli. A show cause notice for suspension/cancellation of permit was also issued by the Government of N.C.T. of Delhi.

(c) The details of persons killed/injured by Redline and blue line buses are as under :

Year	Persons Killed		Persons injured	
	Redline	Blueline	Redline	Blueline
1993	260	30	830	56
1994	214	15	887	83
1995	298	14	931	33

(d) The reasons of such accidents are reckless driving, overspeeding, over crowding etc.

(e) and (f). Comparative figures of accidents involving Redline, Blueline and DTC buses are as under .

Year	No. of accidents		
	Redline	Blueline	DTC
1993	955	20	371
1994	920	62	242
1995	1029	43	169

(g) The steps being taken/proposed to be taken are given in the enclosed statement

STATEMENT

Steps being taken/proposed to be taken to minimise road accidents, misbehaviour and over-charging by private buses

1. Refresher courses/proficiency tests have been made mandatory for all drivers of public service vehicles.
2. Installation of speed governors in public transport buses
3. Action under Section 86 of M.V. Act against buses involved in accidents and/or violating permit conditions
4. Action against operators on complaints of misbehaviour and over-charging
5. Strict and rigid enforcement of traffic rules and regulations.
6. Regular special drive against rash and negligent driving, driving without driving licences, drunken driving, defective headlights, over-speeding, over-loading etc.
7. Regular protection of violators through issues of notices
8. Introduction of blinkers/signals at accident prone areas
9. More Police presence in accident prone areas
10. Special morning drives and night mobile patrolling
11. Painting of bus boxes, yellow boxes.
12. Special night checking on Highways
13. Special drive against buses, HTVs, TSR, Taxis, etc. against traffic violation

Central Assistance to Darjeeling Gorkha Hill Council

313. SHRI R.B. RAI : Will the Minister of FINANCE be pleased to state :

(a) the total amount of Central (Special) assistance allocated to the Darjeeling Gorkha Hill Council and funds released during the last three years;

(b) whether the funds were released after receiving proper utilisation certificates; and

(c) if not, the reasons therefor?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) . (a) The Government of India does not allocate Special Central assistance to the Darjeeling Gorkha Hill Council directly. However, the allocation and releases of the funds under Hill Areas Development Programmes are made to the Government of West Bengal annually. The Hill Areas Development Programmes in West Bengal are implemented by the Government of West Bengal. Development works implemented by the activities and the others as non-transferred activities. The Government of West Bengal releases the funds received from Government of India under Hill Areas Development Programme to those implementing agencies separately. Details of allocation and releases under Hill Areas Development Programme (HADP) during the last three years are as under

(Rs. in crores)

Year	Allocation	Release
1993-94	20.61	20.61
1994-95	20.61	20.61 *
1995-96	22.23	22.23 **

* This includes Rs. 10.31 crores released in 1995-96 as arrears

** Includes Rs. 11.12 crores released in 1996-97 as arrears

(b) and (c) Release from year to year under HADP are made on the basis of certificate from the Government of West Bengal that the amounts already released have been placed at the disposal of the implementing agencies

Central Excise on Cigarettes

314. SHRI SOMJIBHAI DAMOR : Will the Minister of FINANCE be pleased to state

(a) the quantum of Central Excise Duty collected from the cigarettes of below 60 mm length after the downward revision of Excise Duty, and